BENCH-I

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH**

KOLKATA it appears to me that appointment of an audiron 17468 2017

statutory requirement. Therefore the prayer of (1) She in the prayer of

the auditor is not at all to be considered at this stage.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th February 2018, 10.30 A.M

However, for hearing it is adjourned as it is a part heard, in a

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Name of the Comparayou Satish Chandra Lakhotia & OrsVersus-A-One Association of Alliance Comparayou				
	& Ors.		,	
Under Section	247/242 ^{on 13/03/2018}	3.		
	nation of Authorized	Appearing on behalf of	Signature with	
	IN CAPITAL LETTERS)		date	
1. Mar. Afithusionais 2. Ms. Ishani S 3. Ms. Pooja	Sinha Apsengupta o Agamual	peasing on beller f the Petitioner	an K.R.) The part of the part	
() 0 1/2 1/2	Chamber 5			

2) Rupak Ghosh

3) R. K. Pandey

4) Gopal Krishze Pandey

5) Nooral. Islam

2 ppraving a behalf

4 un Respondant NO.

2, 3 and 4.

ORDER

- Ld. Counsel for the petitioners and the respondent nos. 2 to 4 is present.
- Ld. Counsel appearing on behalf of the petitioners sought for an order for appointing an interim auditor in the application. It is submitted on behalf of the respondents that the company is running by the petitioner nos. 1, 2 and 3 and

it appears to me that appointment of an auditor is as per statutory requirement. Therefore, the prayer for appointing the auditor is not at all to be considered at this stage. However, for hearing it is adjourned as it is a part heard, in a regular bench.

List it on 13/03/2018.

Sd

(Jinan K.R.) Member (J)